

12.00 hrs.

[English]

PAPERS LAID ON THE TABLE

Reviews on the working of and Annual Reports of North Eastern Handlooms Development Corporation Ltd., Shillong and Indian Silk Export Promotion Council, Bombay for 1987-88 and statements for delay in laying these papers.

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1965:-
 - (i) Review by the Government on the working of the North Eastern Handlooms Development Corporation Limited, Shillong, for the year 1987-88.
 - (ii) Annual Report of the North Eastern Handlooms Development Corporation Limited, Shillong, for the year 1987-88 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library. See No LT 7398/89]

- (3) (i) A copy of Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1987-88.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in library. See No. LT 7399/89]

Notification under Finance Act, 1979 and Customs Act 1962.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:-
 - (i) G. S. R. 1152(E) published in Gazette of India dated the 7th December, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and other members of delegation who visited India from 7th to 8th December, 1988, from the payment of Foreign travel tax.
 - (ii) G. S. R. 1153(E) published in Gazette of India dated the 7th December, 1988 together with an explanatory memorandum regarding exemption to His Excellency Dr. Abdulaziz Al-Daly, Member of the Central committee of the Yemeni, Socialist Party and Foreign minister of the People's Democratic Republic of Yemen and other members of the delegation who visited India from 6th to 14th December, 1988, from the payment of foreign travel tax.
 - (iii) G.S.R. 8(E) published in Gazette of India dated the 6th January, 1989 together with an explanatory memorandum regarding exemption to His Excellency Dr. Edward

Fenechi-Adami, Prime Minister of Malta and other members of delegation who visited India from 7th to 13th January, 1989, from the payment of foreign travel tax.

- (iv) C. S. R. 45(E) published in Gazette of India dated the 20th January, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Nguyen Van Linh, General Secretary of the Central Committee of the Communist Party of Vietnam and other members of delegation who visited India from 23rd to 29th January, 1989, from the payment of foreign travel tax.
- (v) C. S. R. 65(E) published in Gazette of India dated the 31st January, 1989 together with an explanatory memorandum regarding exemption to His Excellence Mr. Francois Mitterrand, President of Francois Mitterrand, President of France and other members of delegation who visited India from 1st to 4th February, 1989 from payment of foreign travel tax.
- (vi) C. S. R. 66(E) published in Gazette of India dated the 31st January, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Moumin Bahdon Farah, Minister of Foreign Affairs and Cooperation of Djibouti and other Members of delegation who visited India from 28th January to 1st February, 1989 from the payment of foreign travel tax.
- (vii) C.S.R. 83(E) published in Gazette of India dated the 6th February, 1989 together with an explanatory memorandum

regarding exemption to His Highness the Aga Khan, and other members of delegation who visited India from 2nd February, 1989 to 14th February, 1989 from the payment of foreign travel tax.

- (viii) G.S.R. 83(E) published in Gazette of India dated the 6th February, 1989 together with an explanatory memorandum regarding exemption to His Highness the Aga Khan, and other members of delegation who visited India from 2nd February, 1989 to 14th February, 1989 from the payment of foreign travel tax.

[Placed in Library. See No. LT-7400/89]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G. S. R. 1108(E) published in Gazette of India dated the 30th November, 1988 together with an explanatory memorandum extending the validity of Notification No. 127/82-Cus. dated the 1st May, 1982 and Notification No. 513/86-Cus. and No. 516/86-Cus. dated the 30th November, 1988 upto the 31st December, 1988.
 - (ii) G. S. R. 1110(E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum seeking to exempt Video cassettes and Video tapes of predominantly educational character from the whole of the additional duty of customs.
 - (iii) C. S. R. 1162(E) published in Gazette of India dated the 9th December, 1988 together with an

- 1988 together with an explanatory memorandum seeking to exempt the items falling within Chapter 28, 71 or 74 of the first schedule to the Customs Tariff Act, 1975 and produced out of copper reverts copper spent anodes or copper anode slime sent out in India for toll smelting or toll processing, when imported into India from so much of that portion of the duty of customs leviable thereon in supersession of Notification No 110/88-Cus dated the 25th March, 1988
- (iv) G S R 1179(E) published in Gazette of India dated the 15th December 1988 together with an explanatory memorandum seeking to exempt components required for the manufacture of power transmission system, for earth moving machinery, fork-lift trucks and locomotives from basic duty of customs in excess of 45 per cent *ad valorem* subject to certain conditions
- (v) G S R 1183(E) published in Gazette of India dated the 16th December, 1988, together with an explanatory memorandum making certain amendments to Notification No 136/88-Customs dated the 17th February, 1986
- (vi) G S R 1199(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum making certain amendments so as to extend the validity of Notification No 502/86-Cus dated the 24th December, 1986 upto the 31st March, 1990 together with corrigendum thereto published in Notification No G S R 1219(E) dated the 28th December, 1988
- (vii) G S R 1200(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum seeking to revise the fuel-efficiency norms of such motor vehicles and extends the validity of the Notification No 503/85-Cus dated the 24th December, 1986 upto 31st March, 1990 together with corrigendum published in Notification No G S R 1220(E) dated the 28th December, 1989
- (viii) G S R 1204(E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum making certain amendments to Notification No 208/81-Cus dated the 22nd September, 1981 so as to include Vecuronium Bromide Injection in the Exempted category of drugs and medicines
- (ix) G S R 1227(E) published in Gazette of India dated the 29th December, 1988 together with an explanatory memorandum seeking to amend the Notification No 341/76-Cus dated the 2nd August, 1976 and also to extend the validity thereof upto 31st March, 1993
- (x) G S R 1229(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum extending the validity of Notification No 13/85-Cus dated the 16th January, 1985 upto the 31st December, 1993
- (xi) G S R 1234(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum seeking to

- reduce the countervailing duty on Carbon Black Feedstock of certain specification to Rs. 800/- per kilolitre.
- (xii) G. S. R. 1237(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 1/88-Cus. dated the 1st January, 1988 upto 31st March, 1989.
- (xiii) G.S.R. 1238(e) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum indicating goods which will attract basic customs duty of 25 per cent *ad valorem* when imported for on-shore oil operations.
- (xiv) G. S. R. 1239(E) published in Gazette of India dated the 31st December, 1988, together with an explanatory memorandum indicating goods which will attract basic customs duty of 25 per cent *ad valorem* when imported for off-shore oil operation.
- (xv) G. S. R. 1240(E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum exempting goods covered by Notifications No. G. S. R. 1238(E) and G. S. R. 1239(E) dated the 31st December, 1988 from the whole of the auxiliary duty of customs leviable thereon.
- (xvi) G. S. R. 1241(E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum amending Notifications No. 127/82-Cus. dated the 1st May, 1982, 210/82-Cus. dated the 1st May, 1982, 210/82-Cus., dated the 10th September, 1982, 513/86-Cus. and 514/86-Cus. dated the 30th December, 1986.
- (xvii) G. S. R. 4(E) published in Gazette of India dated the 5th January, 1989 together with an explanatory memorandum seeking to exempt tools, accessories and computer-software required for the purpose of Light Combat Aircraft Programme from the whole of the basic and additional duties of customs.
- (xviii) G. S. R. 21(E) published in Gazette of India dated the 12th January, 1989 together with an explanatory memorandum seeking to provide concessional basic duty of 25 per cent and 'Nil' additional duty on specified components of button cells.
- (xix) G. S. R. 22(E) published in Gazette of India dated the 12th January, 1989 together with an explanatory memorandum prescribing auxiliary duty of customs of 30 per cent *ad valorem* on goods covered by Notification No. 5/89-Customs, dated the 12th January, 1989.
- (xx) G. S. R. 23(E) Published in Gazette of India dated the 12th January, 1989 seeking to amend the description of an item covered by customs Notification No. 250/88-Customs, dated the 16th September, 1988.
- (xxi) G. S. R. 31(E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum seeking to exempt consumable goods when imported into India by a public funded research institution or

- a university from the whole of basic and additional duty of customs subject to certain conditions.
- (xxii) G. S. R. 32(E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum seeking to exempt auxiliary duty of customs on goods covered by Notification No. 8/89-Customs dated the 16th January, 1989
- (xxiii) G. S. R. 33(E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum making certain amendments to Notifications No. 70/81-Cus, and No. 321/87-Cus. dated the 26th March, 1981 and 22nd September, 1987 respectively.
- (xxiv) G. S. R. 48(E) published in Gazette of India dated the 23rd January, 1989 together with an explanatory memorandum making certain amendments to Notification No. 333/88-Cus. dated the 31st December, 1988 enlarging the list of items in the table appended to the notification.
- (xxv) G. S. R. 49(E) published in Gazette of India dated the 23rd January, 1989 together with an explanatory memorandum making certain amendments to Notification No. 334/88-Cus. dated the 31st December, 1988 enlarging the list of items in the Table appended to the Notification.
- (xxvi) G. S. R. 50(E) published in Gazette of India dated the 24th January, 1989 together with an explanatory memorandum
- amending
 Notifications No. 464/86-Customs dated the 18.1.86, 15/88-Customs dated 1.3.88 and 16/88-Customs dated 1.3.88 so as to withdraw the present countervailing duty exemption and concessional basic duty of 15% *ad valorem* on the pesticide intermediate namely, Chloro 2,6 Diethy-N-(Chloromethy) acetanilide. This chemical will now attract basic duty of 70% *ad valorem* and countervailing duty of 15% *ad valorem*.
- (xxvii) G. S. R. 51(E) published in Gazette of India dated the 24th January, 1989 together with an explanatory memorandum rescinding Notification No. 223/89-Cus. dated the 19th July, 1988.
- (xxviii) G. S. R. 71(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum amending Notifications No. 208/81 Cus. dated the 22nd September, 1981 and 65/88-Cus. dated the 1st March, 1988.
- (xxix) G. S. R. 72(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum exempting goods specified in the notification from the basic and additional duties of customs.
- (xxx) G. S. R. 73(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum exempting auxiliary duty of customs on goods specified in notification No. 72(E) dated the 1st February, 1989.
- (xxxi) G. S. R. 76(E) published in Gazette of India dated the 2nd

February, 1989 together with an explanatory memorandum seeking to exempt basic customs duty on bulk drug "Lincomycin Hydrochloride" when imported for the manufacture of Lincomycin Hydrochloride capsule, syrup and injection.

- (xxxii) C. S. R. 89(E) published in Gazette of India dated the 8th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add nine products of Nepalese origin, to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (xxxiii) S. O. 113(E) published in Gazette of India dated the 10th February, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Swiss Francs into Indian currency or vice-versa.
- (xxxiv) C. S. R. No. 1163(E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to exempt the items falling within Chapter 28, 71 of the First Schedule to the Customs Tariff Act, 1975 and produced out of copper reverts, copper spend anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of Customs leviable thereon, in supersession of Notification No. 168/88-Customs dated the 13th May, 1988.

[Placed in Library. See No. LT-7401/89]

Annual Report and Review on the working of Handloom Export Promotion Council, Madras for 1987-88 and Statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILE (SHRI RAFIQUE ALAM): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7402/89]

Annual Report, Annual Accounts and Review on the working of Indian Council of Medical Research, New Delhi for 1987-88 and statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Indian Council of Medical Research, New Delhi, for the year 1987-88.

- (2) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (1) above.

[English]

PROF. N. G. RANGA (Guntur): Mr. Speaker, Sir, may I make a request?... Sir, in a democracy like ours, we should have the Opposition as well as the Ruling Party in the House. We find now unfortunately the Opposition had already thought it fit to absent themselves *en masse* almost. Something constructive has got to be done. After all, on the spur of the moment it is open for the Opposition to say something which offends us and it is also open to us to say something which might offend them also. But then we should be prepared to withdraw and then accept that withdrawal. It has happened, as you know, that the Prime Minister on that day himself has amended his own statement. Later on, I was told that yesterday he had made a further amendment. Now, what more has got to be done? After all, we have got to maintain the dignity of the Prime Ministership. Also, we should honour the dignity of the Private Member, of every one of the leaders of the Opposition and all the Members of the Opposition also. Unless we learn to respect each other, each other's station to which we have been called here in Parliament, we will be denigrating the dignity of democracy, the strength of democracy and the popularity of democracy also. It is the duty of both the sides to maintain democracy in this country. We have been doing it till now. This is the first time that the Opposition has taken a stand like this, right or wrong, when the Prime Minister himself is called into question and it is the first time also when you yourself found it not possible either to restrain them or to ask the Prime Minister when they were insisting upon standing up all the time and speaking loudly to give way or *vice versa*. Both of them were standing on their feet. They were speaking in loud voices to each other. Is it possible for anybody to maintain one's

own dignity and respect, the others dignity also, if we persist in this kind of attitude and atmosphere and behaviour towards each other? Therefore, I request you to explore ways and means by which you can find a formula which would be acceptable to the Opposition and at the same time which would maintain the dignity of the Prime Ministership in this House. Otherwise, democracy is in danger of being brought into disrepute and disrespect.

Thank you,

SHRI A. CHARLES (Trivandrum): Sir, we all share the feelings of Prof. Ranga. Mr. Speaker, Sir, kindly intervene and do something in this matter.

MR. SPEAKER: I would like to say in response to Prof. Ranga's request that I have always been of the opinion that both the wheels of democracy should work in close cooperation with each other. They are very important. It is a question of discussion and that is the main axle on which the wheels of this chariot move. There might be certain times when there are some heated arguments and there have been some instances where the opposition had to say, "well, we feel sorry". So many times, you have seen it. It is on record. And the same thing is here also. The Prime Minister said something yesterday which amounts to the same thing. He said, "if it has hurt somebody, I feel sorry." After this thing, we should rather take it easy and all should be very accommodating towards each other. There should be flexibility of approach for the nation's good and for the sake of this Parliament and for the sake of our own tradition because it is just a give and take. Certain times, we have heated arguments. I have seen it here. Afterwards, we feel, "anyhow, let bygones be bygones and let us work as close friends", and that is what we are. We might have differences in approach. We might have differences in opinion or ideological difference. But as men to men, we are friends and we are well-wishers of each other. We should take it in that spirit. I appreciate what you said.